

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 388/GT/2023

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500 MW) in compliance of Revised Emission Standards.

Petitioner : NTPC Limited

Respondents : UPPCL & 5 ors.

Date of Hearing : **29.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking supplementary tariff for the implementation of the Emission Control Systems i.e., FGD and Combustion Modification (CM) installed at FGUTPS-IV of the Petitioner.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before, **31.5.2024**:

- i) Copy of the DPR and Investment approval;*
- ii) Status of installation of CM; and*
- iii) Reasons for time overrun, if any.*

3. The Respondents are permitted to file their replies on or before **12.6.2024**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **19.6.2024**. Parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.

4. The matter shall be listed for hearing on **26.6.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

